

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 102  
IB-512(ND)/2020

**IN THE MATTER OF:**  
**Mr. Durgesh Kumar Sharma**

...PETITIONER

**Vs.**

**M/s. North Rajasthan Buildwell Pvt. Ltd. and Anr. ...RESPONDENT**

**Section**  
**U/s 9 of IB Code, 2016**

**Order delivered on 22.05.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Applicant**

:Mr. Saurabh Soni, Ms. Mannat Singh, Mr. Sanjeet Thakur, Advs. for Mr. Sanjay Bhandari, Applicant in person in IA/2825/2023.

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/2825/2023**

This application has been filed by Applicant seeking to initiate proceedings for contempt against the contemnors for intentionally disobeying the directions of this Tribunal. In IA/5744/2022 & IA/5787/2021 the alleged contemnors were directed to appear before this Tribunal in person.

We have heard Mr. Saurabh Soni, Ld. Advocate appearing for the Applicant and we do not find any merit in the contempt application. Since the allegation is that the parties have not appeared despite direction of this Tribunal, we will pass appropriate order as and when the IAs are listed. The present application is **dismissed**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd-/**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**